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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Original Application No.635 of 2006

ALLAHABAD THIS THE 26TH DAY OF APRIL 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Vansh Raj Sharma, aged about 41 years, son of Shri Nanhkoo Sharma, resident of Village Saraivrindawan, P.O. Aira Kala, Tehsil Meh Nagar, District Azamgarh.

.....Applicant

(By Advocate: Sri Rakesh Verma)

Versus.

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager (P), North Eastern Railway, Varanasi.
3. The Permanent Way Inspector, North Eastern Railway, Ghazipur City, Ghazipur.

.....Respondents

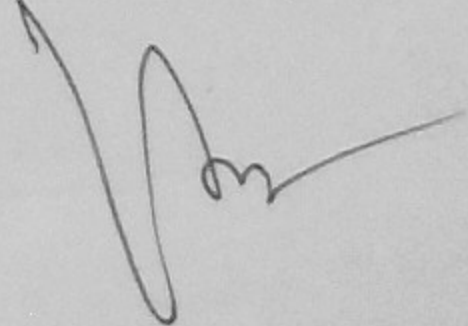
ORDER

Heard Sri R. Verma, learned counsel for the applicant on admission.

2. The applicant has prayed that respondents be directed to reengage him as Casual Labour and regularize his services as per his turn.

3. His case, in brief is that he worked as Casual Labour more than 120 days from 22.2.1983 to 18.9.1983. He is coming to the Tribunal after so many years and no good reasons have been shown for this delay. Moreover, the case of casual labour appears to be weak after the recent pronouncement of the Apex Court. ^{It is a weak case} The O.A. is not admitted and is dismissed.

No order as to costs.


Vice Chairman

Manish/-